

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).7319/2009

(From the judgement and order dated 05/12/2008 in CWP No.
7727/2008 of The HIGH COURT OF PUNJAB & HARYANA AT CHANDIGARH)

ANOKH SINGH

Petitioner(s)

VERSUS

PUNJAB STATE ELECTION COMMISSION

Respondent(s)

(With appln(s) for permission to place addl. documents on record,
permission to file rejoinder affidavit, PERMISSION TO FILE ADDL.
DOCUMENTS and prayer for interim relief)

WITH SLP(C) NO. 10948 of 2009

(With office report)

Date: 16/09/2010 These Petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE B. SUDERSHAN REDDY

HON'BLE MR. JUSTICE SURINDER SINGH NIJJAR

For Petitioner(s)

SLP(C)7319/09

Mr. Gagan Gupta, Adv.

Mr. Tarun Shankar Bhardwaj, Adv.

SLP(C)10948/09

Mr. Ujjal Singh, Adv.

Mr. J.P. Singh, Adv.

Mr. R.C. Kaushik, Adv.

For Respondent(s)

Mr. Kuldip Singh, Adv.

Mr. Abhinav Ramkrishna, Adv.

Mr. Prashant Shukla, Adv.

For Mr. Ajay Pal, Adv.

SLP(C)10948/09

Mr. Gagan Gupta, Adv.

Mr. Tarun Shankar Bhardwaj, Adv.

UPON hearing counsel the Court made the following

O R D E R

Heard learned counsel for the parties at length.

Hearing concluded.

Judgment reserved.

(Sukhbir Paul Kaur)

(Deepak Mansukhani)

(Renuka Sadana)

Court Master

Court Master

Court Master